STATEMENT

S. No.	Name of Districts					***************************************				Number of Freedom Fighters who have been awarde pension	Incomplete applica- tions pending d disposal
1	Shahabad	•			•					846	1143
2	Muzaffarpuı									901	690
3	Dhanbad									69	26
4	Purnea									340	128
5	Patna									2002	996
6	Dharbhanga									1642	552
7	Palama									213	25
8	Gaya									650	649
9	Saran									720	759
10	Monghyr									1136	382
11	Champaran									734	356
12	Saharasa									292	221
13	Hazarıbagh									150	176
14	Bhagalpur									1021	1067
15	Santhal pargan	28								340	440
16	Ranchi									123	151
17	Singhbhum									40	116
18	Sıwan									3	45
							TOTAL .			11222	7912

12.42 hrs.

RE. ISSUING OF CERTAIN ORDI-NANCES

SHRI S. M. BANERJEE (Kanpur): Mr. Vajpayee, Mr. Sezhiyan and others have pointed out, about Ordinances, how shabbily the House has been treated.

MR. SPEAKER: I have asked the Minister to explain it.

SHRI SEZHIYAN (KUMBAKE-NAM): Instead of doing it one by one, why not give all of them together? Then you can give a general ruling.

भी शहल मिहारी बाजपेयी (ग्वालियर) उनको भेजना चाहिए। इसका मतलब यह है कि वह सदन की उपेक्षा नहीं कर रहे हैं, म्रापकी भी उपेक्षा कर रहे हैं।

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): We stand by what I said the other day, I had said the other day that the circumstances under which they were issued would be explained by the Minister when the matter comes up for discussion In any case under the rules there is a requirement that, when an Ordinance is issued, an explanatory memorandum must come. So that is the occasion. When the mater comes up for discussion, the Finance Minister will explain.

भी घटण विहारी वाक्वेबी : सरकार विसा पिटा कारण बता देवी । आप को सेटिसफाई होना है।

MR. SPEAKER: On that day also I have said that they will satisfy me.

भी घटन बिहारी वाजवेगी: ग्राप उनक डायरेक्शन दोजियं वह आपके पास् आयें।

MR. SPEAKER: The direction is that they will satisfy me before I give the ruling.

I do not want to deviate from the agenda.

No intimation has come to me .

SHRI JYOTIRMOY BOSU mond Harbour): You said that no intimation was necessary.

MR. SPEAKER: When did I say? There should be some limit.

SHRI JYOTIRMOY BOSU What is the limit? Limit for the Opposition?

MR. SPEAKER: I have no information about what you are going to raise Yet us come to that stage when you can raise it.

Now, Papers to be Laid.

Shri C. Subramaniam.

12.47 hrs.

PAPERS LAID ON THE STABLE

REGISTRATION AND LICENSING OF INDUS-TRIAL UNDERTAKINGS (1ST AND 3RD AMENDMENT) Rules, 1974

MINISTER OF INDUS-TRIAL DEVELOPMENT AND SCI-ENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C SUBRA-MANIAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951:--

- (1) The Regisration and Licensing of Industrial Undertakings (First Amendment) Rules. 1974. published in Notification G. S. R. 270 (E) in Gazette India dated the 14th Jue, 1974
- (2) The Registration and Licensing of Industrial Undertakings

(Third Amendment) Rules, published in Notification No. G.S.R. 284(E) in Gazette of India dated the 26th June. 1974 [Placed in Library. See No. LT-8015/741

FINANCE ACCOUNTS OF UNION GOVERN-MENT FOR 1972-73

THE MINISTER OF STATE THE MINISTRY OF FINANCE (SHR K. R. GANESH): I beg to lay on the Table a copy of the Finance Accounts of the Union Government for the year 1972-73 [Placed in Library See No. LT-8015/74].

NOTIFICATIONS UNDER ALL INDIA SER-VICES ACT, 1951, SIKH GURDWARA MANAGEMENT COMMITTEE (REGISTRA-TION OF ELECTIONS AMENDMENT) RULES, 1974, AND DEFENCE OF INDIA (AMEND-MENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA). I beg to lay on the Table-

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:--
 - (1) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations 1974, (Hindi and English versions) published in Notification No. G S. R. 185 (E) in Gazette of India dated the 25th April, 1974.
 - (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1974 (Hindi English versions) published Notification No. G. S. R. 186 (E) in Gazette of India dated 25th April, 1974.
 - (iii) The Indian Forest Service (Probationers' Final mination) (Amendment) Regulations 1974. (Hindi version) published in Notification No. G.S.R. 451 in Gazette of India dated the 11th May, 1974.